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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA 2214/93

Date of Decision: 18.10.1993.

Shri C.P. Mittal

...Applicant

Versus

Union of India & Others

...Respondents

Coram:- The Hon'ble Mr. N.V. Krishnan, Vice-Chairman

The Hon'ble Mr. B.S. Hegde, Member (J)

For the applicant

In person.

Judgement(Oral)

(Hon'ble Mr. N.V. Krishnan)

Heard. The disciplinary proceedings have been initiated against the applicant by the issue of memorandum dated 14.7.92 by respondent No.3. The prayer in the O.A. is to direct respondent No.3 to withdraw unconditionally the charges enclosed with the Annexure-3 memorandum. We have heard the applicant. He points out that he has filed a F.I.R. in the Delhi Cantonment Police Station on 20.2.92 against respondent No.4. A copy of the F.I.R. has been filed by him at Annexure-4. He states that even so, the respondent No.3 has charged him in the departmental enquiry that he has made a false statement that he has lodged a F.I.R. We have perused the statement of articles of charges enclosed with Annexure-3. The reference to the F.I.R. is only one of the charges. The

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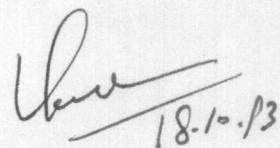
major charges are that the applicant has made false allegations against respondent No.4 and his staff and has addressed letters in this connection to the Prime Minister, Minister for Defence, Defence Secretary etc. and has thus violated Rule 3(1)(iii) of the C.C.S. Conduct Rules. Having seen the charges in the Annexure we are of the view that these are the proceedings where the applicant has to face the charges and we are also of the view that there is no need or occasion for our interference at this stage. In this circumstance this application is dismissed.



(B.S. HEGDE)

MEMBER(J)

San.

  
18-10-13

(N.V. KRISHNAN)

VICE-CHAIRMAN